



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 29th July, 2019**

RO/45 In exercise of the powers conferred by Sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (Act No XII of 1996), and in supersession of all previous notifications issued on the subject, the Government hereby confer upon the following officers the powers of Collector Land Acquisition to be exercised by them, within the jurisdiction as shown against each:-

S.No	Name & designation of the Officer	Territorial Jurisdiction
1	Mr. Rafiq Ahmad Lone KAS, Assistant Commissioner Revenue Baramulla.	Tehsils, Baramulla, Kreeri, Wagoora.
2	Mr. Syed Naseer Ahmad (KAS) Sub Divisional Magistrate Pattan.	Tehsil Pattan and Singhpora
	Mr. Reyaz Ahmad Malik KAS, Sub-Divisional Magistrate Uri.	Sub Division Uri

By order of the Government of Jammu and Kashmir

Sd/-

(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: - 29 -07 - 2019

Rev/LB/07/2017

Copy to the:-

Financial Commissioner, Revenue, J&K, Srinagar.

Commissioner/Secretary to the Government, General Administration Department.

Divisional Commissioner, Kashmir.

Secretary to Government. Department of Law, Justice and Parliamentary Affairs (with 7 copies).

Deputy Commissioner, Baramulla.

Mr. Rafiq Ahmad Lone, KAS, Assistant Commissioner, Revenue Baramulla.

Director, Archives, Archeology & Museums, J&K Srinagar/Jammu

OSD to Advisor (KS) to the Governor.

Mr. Reyaz Ahmad Malik, KAS, Sub Divisional Magistrate Uri.

Manager Government Press, Jammu/Srinagar for publication in the Government Gazette.

Private Secretary to Commissioner/Secretary to the Government, Revenue Department.

Website Revenue Department.

Notification file / Stock file.


(Muzaffar Ali Malik) KAS
Deputy Secretary to Government
Revenue Department